

In allotting newsprint quota, a scrutiny of the circulation, periodicity, size, regularity of publication, etc. which constitute the basis of newsprint allocation, is carried out to prevent applicants from getting any excess quota. The Registrar of Newspapers for India also undertakes verification of the circulation claims of the various newspapers in the country. Suspected cases of misuse of newsprint are referred to appropriate investigation authorities for necessary action.

(c) The quantum of Newsprint quota is determined in accordance with the policy announced by Government from time to time and is not dependent on the production of a Tax Clearance Certificate. The production of a valid Income-Tax Verification Certificate / Registration / Exemption Number is one of the essential conditions for the grant of an import licence. This condition applies to all cases of imports and applications for the import of newsprint are also, thus, required to be accompanied by a valid Income-Tax Verification Certificate / Registration / Exemption Number, unless the total entitlement of a newspaper is less than 40 metric tonnes.

#### Transmission Receivers

704. Shri K. P. Singh Deo: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that his Ministry have recently purchased some locally manufactured transmission receivers; and

(b) if so, the details thereof?

The Minister of Defence (Sardar Swaran Singh): (a) and (b). Indigenously manufactured transmitter and receiver sets are being purchased from M/s. Bharat Electronics Ltd. and from M/s. Phillips India Ltd. It is not in the public interest to disclose the details of these purchases.

486 (A1) LS D-3.

#### Diplomatic Relations with Foreign Countries

705. Shri Shiva Chandra Jha: Will the Minister of External Affairs be pleased to state:

(a) the total number and names of countries with which India does not have any diplomatic relations; and

(b) the total number of Indian immigrants both in the U.S.A. and the U.K.?

The Minister External Affairs (Shri M. C. Chagla): (a) 20—namely, Central African Republic, Niger, Chad, Guatemala, Ecuador, Costa Rica, Haiti, Honduras, Dominican Republic, Iceland, Israel, Nicaragua, El Salvador, South Africa, Formosa, Portugal, Rhodesia, East Germany, Vietnam (North and South) and Korea (North and South).

(b) U.S.A.—18,500 \*(approximate).

(c) U.K.—1,70,000 (approximate).

\* (This figure includes the total number of Indian immigrants in U.S.A. registered since 1920).

#### N.C.C.

706. Shri N. Sreekanian Nair: Will the Minister of Defence be pleased to state the amount which Government have spent so far on the National Cadet Corps?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat): The expenditure on the N.C.C. is incurred by the Central and the State Governments. Besides, the expenditure is not separately booked. It is not, therefore, possible to indicate the exact expenditure incurred on this account. However, it is estimated that the combined expenditure incurred by the Central and State Governments in the years 1984-85, 1985-86 and 1986-87 is about Rs. 20.9 crores, Rs. 23.77 crores and Rs. 25.11 crores, respectively.